

HIGH COURT OF CHHATTISGARH, BILASPUR

Endt. No. 8766 / Checker

Bilaspur, dated ⁰⁶ September, 2021

III-6-1/2001 (NDPS Part-II)

Copy of Government Notification F.No. 9243/2394, 2395/XXI-B/C.G./2021, dated 04-09-2021 issued by the Law Department, Government of Chhattisgarh, Atal Nagar, Nava Raipur regarding appointment of Special Judge under NDPS Act for Civil District **Kabirdham Kawardha & Jashpur** is forwarded to :

- 1) The Additional Registrar-cum-P.P.S. to Hon'ble the Acting Chief Justice, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 2) Private Secretary to Hon'ble Shri Justice Manindra Mohan Shrivastava, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 3) Private Secretary to Hon'ble Shri Justice Goutam Bhaduri, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 4) Private Secretary to Hon'ble Shri Justice Sanjay K. Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 5) Private Secretary to Hon'ble Shri Justice P. S. Koshy, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 6) Private Secretary to Hon'ble Shri Justice Sanjay Agrawal, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 7) Private Secretary to Hon'ble Shri Justice Rajendra Chandra Singh Samant, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 8) Private Secretary to Hon'ble Shri Justice Arvind Singh Chandel, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 9) Private Secretary to Hon'ble Shri Justice Parth Prateem Sahu, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 10) Private Secretary to Hon'ble Shri Justice Gautam Chourdiya, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 11) Private Secretary to Hon'ble Smt. Justice Vimla Singh Kapoor, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 12) Private Secretary to Hon'ble Smt. Justice Rajani Dubey, High Court of Chhattisgarh, Bilaspur, for information of her Ladyship.
- 13) Private Secretary to Hon'ble Shri Justice Narendra Kumar Vyas, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 14) Private Secretary to Hon'ble Shri Justice Naresh Kumar Chandrawanshi, High Court of Chhattisgarh, Bilaspur, for information of his Lordship.
- 15) Section Officer to Registrar General, High Court of Chhattisgarh, Bilaspur, for information.
- 16) Registrar (Vigilance/I. & E/Judicial/S&A Cell), High Court of Chhattisgarh, Bilaspur for information.
- 17) P.A. to Director/Additional Director, Chhattisgarh State Judicial Academy, High Court of Chhattisgarh, Bilaspur for information.

- 18) The District and Sessions Judge, Kabirdham (Kawardha)/Jashpur for information & necessary action.
- 19) Officer-on Special Duty-cum-C.P.C., High Court of Chhattisgarh, Bilaspur for information.
- 20) The Secretary, High Court Legal Services Committee, High Court of Chhattisgarh, Bilaspur for information.
- 21) The Dy. Registrar, Confidential, High Court of Chhattisgarh, Bilaspur for information.
- 22) The Budget Officer, High Court of Chhattisgarh, Bilaspur *for information.*
- 23) Section Officer/Incharge Complaint/ Checker, High Court of Chhattisgarh, Bilaspur *for information.*
- 24) The Court Manager, High Court of Chhattisgarh, Bilaspur *for information.*
- 25) I/C NIC, High Court of Chhattisgarh, Bilaspur with a direction *to upload this endorsement in the official website to this High Court.*


(Deepak Kumar Tiwari)
Registrar General

GOVERNMENT OF CHHATTISGARH
LAW AND LEGISLATIVE AFFAIRS DEPARTMENT, MANTRALAYA
MAHANADI BHAWAN, NAWA RAIPUR, ATAL NAGAR (CG) 492002

NOTIFICATION

Raipur dated .09.2021

F.No. 9243/2394, 2395/XXI-B/C.G./2021,- In exercise of the powers conferred by sub-section (2) of Section 36 of the Narcotic Drugs and Psychotropic Substances Act, 1985 (No. 61 of 1985), the State Government with the concurrence of the Hon'ble Chief Justice of High Court of Chhattisgarh, in compliance with High Court of Chhattisgarh's Memo No.8038/III-6-1/2001 (Pt.-II), Bilaspur dated 17.08.2021 and Memo No. 8048/III-6-1/2001 (Pt.-II), Bilaspur dated 17.08.2021, hereby, makes the following amendment in this Department's previous Notification No.7907/2549/XXI-B/C.G/2019, dated 06.08.2019, namely:-

AMENDMENT

In the said Notification,-

For serial number 6 and 7 and entries relating thereto, the following shall be substituted, namely:-

SL. No.	Name of the Judicial Officer/Court	Jurisdiction
(1)	(2)	(3)
6.	Additional Judge to the court of Additional Sessions Judge, Kawardha	Civil District Kabirdham (Kawardha)
7.	Sessions Judge, Jashpur	Civil District Jashpur"

अधिसूचना

फा. क्र. 9243/2394, 2395/21-ब/छ.ग./2021, स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम 1985 (क्र 61 सन 1985) की धारा 36 की उप-धारा (2) के द्वारा प्रदत्त शक्तियों को प्रयोग में लाते हुए, राज्य सरकार, छ.ग. उच्च न्यायालय के मुख्य न्यायाधिपति की सहमति से, एवं छ.ग. उच्च न्यायालय के ज्ञापन क्रमांक 8038/III-6-1/2001 (Pt.-II), बिलासपुर, दिनांक 17.08.2021 तथा ज्ञापन क्रमांक 8048/III-6-1/2001 (Pt.-II), बिलासपुर, दिनांक 17.08.2021, के अनुपालन में एतद्वारा, पूर्व में जारी अधिसूचना क्रमांक 7907/2549/XXI-B/C.G/2019, दिनांक 06.08.2019 में निम्नानुसार संशोधन करती है, अर्थात् :-

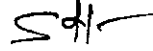
संशोधन

उक्त अधिसूचना में,-

सरल क्रमांक 6 एवं 7 तथा उससे संबंधित प्रविष्टियों के स्थान पर निम्नानुसार प्रतिस्थापित किया जाता है, अर्थात् -

क्र.	न्यायिक अधिकारी/न्यायालय का नाम	क्षेत्राधिकार
1.	2.	3.
"6.	अतिरिक्त सत्र न्यायाधीश के न्यायालय का अतिरिक्त न्यायाधीश, कवर्धा	सिविल जिला कबीरधाम (कवर्धा)
7.	सत्र न्यायाधीश जशपुर	सिविल जिला जशपुर "

By order and in the name of the
Governor of Chhattisgarh,



(Ram Kumar Tiwari)
Principal Secretary

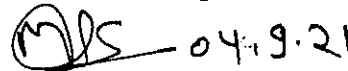
Government of Chhattisgarh
Law & Legislative Affairs Department

En.No. 9244 /2394, 2395/XXI-B/C.G./2021, Raipur dated .09.2021

Copy to:

14 SEP 2021

1. Registrar General, Chhattisgarh High Court, Bilaspur with reference to Memo No.8038/III-6-1/2001 (Pt.-II), Bilaspur dated 17.08.2021 and Memo No. 8048/III-6-1/2001 (Pt.-II), Bilaspur dated 17.08.2021.
 2. Principal Secretary, Government of Chhattisgarh, Home (Police) Department, Mantralaya, Raipur,
 3. Secretary, Government of India, Revenue Department, New Delhi,
 4. District and Sessions Judge, Kawardha,
 5. District and Sessions Judge, Jashpur,
 6. Private Secretary to Hon'ble Chief Minister, Government of Chhattisgarh, Mantralaya, Raipur for perusal of Hon'ble Chief Minister,
 7. Staff Officer to Principal Secretary Law for perusal of Principal Secretary Law, Law and Legislative Affairs Department, Government of Chhattisgarh, Mantralaya, Raipur,
 8. Deputy Director, Govt. Regional Printing Press, in front of Indravati Bhawan, Naya Raipur for publication in the E-Gazette (Extra Ordinary),
 9. Web-administrator, Law and Legislative Affairs Department, Mahanadi Bhawan for uploading in the Official Website of the Department,
- For information and necessary action,

 04.9.21

(Maneesh Kumar Thakur)
Additional Secretary
Government of Chhattisgarh
Law & Legislative Affairs Department